

received by the Reserve Bank of India during 1962 and so far during 1963; and

(b) the number out of those applications which were rejected and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) and (b) Information is being collected and will be placed on the Table of the House in due course.

SHRI SITARAM JAIPURIA: What are the higher studies and the subjects for which foreign exchange is usually granted?

SHRIMATI TARKESHWARI SINHA: For technical subjects, the grant of foreign exchange is very liberal. For technical training and degree courses or diploma courses, we allow foreign exchange very liberally. So far as the non-technical subjects are concerned, we put certain minimum educational marks. For example, for graduates, they must secure 60 per cent. of the marks and for M.A. Degree-holders, we insist that they should at least secure 50 per cent. of the marks. There are a few subjects which are under the 'ban list' to which no foreign exchange is allowed.

SHRI SITARAM JAIPURIA: What are those technical subjects—"technical subjects" is a very big term—for which foreign exchange is allowed?

SHRIMATI TARKESHWARI SINHA: Interior decoration, ballet dancing and all these subjects come under banned list.

DISAPPEARANCE OF DOCUMENTS FROM COURTS OF CUSTODIAN OF EVACUEE PROPERTY, DELHI

*436. SHRI LOKANATH MISRA: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to refer to the answer given to Unstarred Question No. 108 in the Rajya Sabha on 4th March, 1963 and state whether

Government have received complaints of pilferage of documents from files relating to properties VI|301 to VI|304, VI|281 (old numbers), IV|754 and IV|751 (old numbers), II|1908, Royal Electric Co., Sadar Bazar, Delhi and Ajanta Cafeteria, Connaught Circus, New Delhi from the court of Custodian of Evacuee Property, Delhi?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): The property files relating to properties No. VI|301 to VI|304, VI|281 IV|754 and IV|751 (old numbers and II|1908 have been checked and there is no indication about any complaint regarding the pilferage of documents from the court of the Custodian. It is not possible to give information about the Royal Electric Co., Sadar Bazar, Delhi and Ajanta Cafeteria, Connaught Circus, New Delhi without the full particulars of the property like its Municipal, Ward|Block numbers.

SHRI LOKANATH MISRA: May I know whether the hon. Minister has received complaints even from Members of Parliament, from Shri N. B. Khare, Shri Deshpande and Shri Gurupada Swamy? Is it a fact? Did they write to him?

SHRI MEHR CHAND KHANNA: The question relates to the pilferage of files from the court of the Custodian. I have made enquiries and I have been assured that there is no pilferage.

SHRI LOKANATH MISRA: May I know if the Special Police Establishment enquired into it and if they asked for permission for prosecution?

SHRI MEHR CHAND KHANNA: I have no information but I certainly take the information from the hon. Member; and I shall look into the matter.

SHRI B. D. KHOBARAGADE: May I know whether this enquiry regarding the pilferage of documents has

been conducted by the departmental officials or by the police officers?

SHRI MEHR CHAND KHANNA: I have no information about the police officers. I just said that I take this information. I am depending on my own Department to find out whether there has been any pilferage or not.

*437. [The questioner (Shri B. N. Bhargava) was absent...For answer, Vide col. 3009-10 infra.]

LEGISLATION TO CURB MISUSE OF FLAT OWNERSHIP SYSTEM

*438. **SHRI A. D. MANI:** Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) whether the Central Government have any proposal under consideration to enact legislation to curb misuse of the flat ownership system; and

(b) whether Government have been in communication with State Governments on the subject?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) No, it is a matter for the State Governments to consider.

(b) Yes; the States have been advised to enact legislation on the lines of The Maharashtra Ownership Flats (Regulation of the promotion of construction, sale, management and transfer) Bill, 1963, if they are satisfied that the promoters of ownership flats are indulging in malpractices.

SHRI A. D. MANI: Has it been brought to the notice of the Government that even to New Delhi and Old Delhi the *pugree* system which is common in Bombay has spread?

SHRI MEHR CHAND KHANNA: We all know that the *pugree* system has been there for quite some time. As long as there is scarcity of accommodation and the demand is so great I am afraid some people will do it and indulge in anti-social practices.

SHRI A. D. MANI: The Minister said in answer, if I heard him correctly, "No." That means that the Central Government have not got any idea of bringing forward any legislation to curb the misuse of the flat ownership system. When that practice is common in New Delhi and Old Delhi—and this is a Union territory—why should not the Central Government think of bringing forward legislation for this purpose? He admitted that the *pugree* system was in force here.

SHRI MEHR CHAND KHANNA: I think the whole matter of the regulation of rents and all that is the concern of the Ministry of Home Affairs. I do not deal with that subject at all. As far as I am personally concerned, when we got a note from the Government of Maharashtra in regard to the legislation that they wanted to enact, we appreciated that legislation and we have advised the State Governments that they might also look into the matter. If the hon. Member desires that this aspect of the matter that he has mentioned should be brought to the notice of the Home Ministry, I shall certainly do so.

SHRI SITARAM JAIPURIA: Is it not a fact that where the flats are sold on the ownership system, the question of *pugree* does not arise and that it arises only in such cases where it is a question of rent? May I have the verification from the hon. Minister?

SHRI MEHR CHAND KHANNA: I have been living in Government premises since the time I came to India. But it is within knowledge that people do extract money. The *pugree* system is there. I am only saying what